

**IN THE COURT OF SH. SAMEER BAJPAI
ADDITIONAL SESSIONS JUDGE-03
(SHAHDARA), KARKARDOOMA COURT, DELHI**

Bail Application Registration No.441/2024

SC No. 163-2020

FIR No. 59/2020

PS- Crime Branch, Delhi (Investigated by Special Cell)

U/S. 13/16/17/18 UA (P)Act, 120B r/w 109/114/124-

A/147/148/149/153A/186/201/212/295/302/307/341/353/395/419/420/42

7/435/436/452/454/468/471/34 IPC & Section 3 & 4 Prevention of

Damage to Public Property Act,1984 and Section 25/27 Arms Act

State Vs. Tahir Hussain & Others (Umar Khalid)

28.02.2024

Present : Sh. Trideep Pais, Ld. counsel for the applicant/accused
Umar Khalid. (through WebEx)
SI Raj Bahadur, Pairavi Officer from Special Cell (in court).

This is a fresh application (second) u/s. 437 Cr.P.C read with Section 43-D (5) of UAPA moved on behalf of applicant/accused Umar Khalid for grant of regular bail.

Copy of the bail application alongwith documents has already been supplied to the prosecution.

Reply to the present bail application be filed by the prosecution on the next date, with advance copy to the Ld. Counsel for the applicant/ accused.

Put up for filing of reply and arguments on the bail application on 11.03.2024.

(Sameer Bajpai)
Addl. Sessions Judge-03
Shahdara District, Karkardooma Courts,
Dated: 28.02.2024